IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-203/2017

In the matter of:

Ujjwal Contracts (P) Ltd

....PETITIONER

SECTION:

Under Section 252 (3)

Order delivered on 16.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Ms. Hitasha, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel for Income tax Deptt

ORDER

Learned authorized representative for the petitioner is present. Ld. Company Prosecutor is also present and represents that in compliance to the directions passed bv the Tribunal on 27.11.2017, observations/objections of the Respondent ROC have been duly filed. In relation to the Income tax Department, it is represented by the Ld. Standing Counsel appearing for the Income tax Department that notice to the jurisdictional Assessing Officer has been taken, however, it is represented by the Ld. Standing Counsel for the Income tax Department that a copy of the Appeal/petition along with anenxure has not been made available to them in order to coordinate with the Income tax Department in obtaining their observations/objections, if any to the appeal.



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In view of the said representation, Ld. authorized representative is directed to provide a copy of the Appeal along with annexure within a period of three days from today (16.1.2018). Income tax Department will file their observations/objections within a period of 2 weeks thereafter.

Post the matter on 14.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 16.1.2018